

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 16th Sept., 1985.

NOTIFICATION
(INCOME-TAX)

No. 6422 (F.No.187/8/85-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679(F.No.187/2/74-IT(AI)) dated 20.7.1974 as amended from time to time.

2. Existing entries against S.No.7B are deleted.
3. Existing entries against S.No.7 are substituted by the following:-

SCHEDULE

COMMISSIONER OF INCOME-TAX	HEADQUARTERS	JURISDICTION
7. Calcutta (Central-I)	Calcutta	Central Circles-III, IV and V & Central Circles X to XVII Central Circle-XXVI Central Circle-XXXIV Central Circles-I & II Central Circles-VI to IX and Central Circles-XXIV, XXVII and XXVIII.

This notification shall take effect from 11.9.1985.


(R. K. TEWARI)

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

To The Manager,
Government of India Press, Ring Road,
Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.

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(ATMA RAM)
SECTION OFFICER
I.T.(AI) SECTION